

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH BENGALURU**  
**(Through web-based video conferencing platform)**

ITEM No.4  
**CA No. 67/2022**  
**IA No. 08/2022 in**  
**C.P No. 77/BB/2022**

**IN THE MATTER OF:**

Atria Convergence Technologies Ltd., ... Petitioner  
v/s  
National Security Depository Ltd., ... Respondent

**Order under Section 59 (4) of the Companies Act, 2013**

**Order delivered on 18.01.2023**

**CORAM:**

**TMT.T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. SATYA RANJAN PRASAD**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Aditi Gurjer  
For Respondent No.1 : Ms. Gowri Srikanth  
For Respondent No.2 : Shri Mahesh  
For R3 & R4 : Ms. Astha Nigam

**ORDER**

**CA No. 67/2022, I.A. No. 08/2022**

1. Heard Ms. Aditi Gurjer, Learned Counsel for the Applicant and Ms. Astha Nigam, Learned Counsel for the Respondent No.3 & 4
2. List the matter on **03.03.2023** before the regular bench.

**C.P No. 77/BB/2022**

1. Heard Ms. Aditi Gurjer, Learned Counsel for the Petitioner, Shri Mahesh Learned Counsel for the R2, Ms. Gowri Srikanth, Learned Counsel for the R1 and Ms. Astha Nigam, Learned Counsel for the R3 & R4.
2. On the request of the Learned Counsel appearing for the Petitioner, the Interim relief granted in terms of order of this Tribunal dated 18.04.2022 and 26.04.2022 shall continue till the next date of hearing.
3. List the case on **03.03.2023**.

-Sd-

**SATYA RANJAN PRASAD**  
**MEMBER (TECHNICAL)**

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-Sd-

**T.KRISHNA VALLI**  
**MEMBER (JUDICIAL)**